

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 195 of 2013**

**Dated : 2<sup>nd</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Arun Kumar Datta .....Appellant(s)  
Versus  
Delhi Electricity Regulatory Commission & Anr ...Respondent(s)**

Counsel for the Appellant (s) : Ms. Swapna Seshadri  
Counsel for the Respondent(s) : Mr. Pradeep Misra  
Mr. Manoj Kr. Sharma for R.1

**ORDER**

Reply has been filed by the learned counsel for the Commission.

The learned counsel for the Respondent No.2 seeks some more time to file the reply. Accordingly, the learned counsel for the Respondent No.2 is directed to file the same on or before 10.01.2014.

It is represented that the connected matters being Appeal Nos. 177 & 178 of 2013 are pending before Court -II.

Post the matter before Court - II along with Appeal Nos. 177 & 178 of 2013 on **21.01.2014**.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

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